

**Central Electricity Regulatory Commission  
New Delhi**

**RECORD OF PROCEEDINGS**

**Petition No. 45/2010**

Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of Hearing: 21.12.2010

Coram: Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)

Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPPGCL and MPTradeco,

Parties present: Shri Ambica Garg, Advocate, UPPCL  
Shri Mohan, UPPCL  
Shri K.K.Agrawal, MPPTCL  
Ms. V.Sneha, Advocate, MPPGCL

The learned counsel for the petitioner submitted that it has filed its rejoinder to the reply filed by the respondent No. 3, MPPGCL today and has served copies of the same which has been acknowledged by the learned counsel for the said respondent.

2. The learned counsel for both the parties prayed that the matter be taken up for final hearing on any convenient date.

3. By consent of the parties, matter is listed for final hearing on 18.1.2010.

Sd/-  
Dr.N.C.Mahapatra  
Chief Advisor (Law)